

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
CUSTOMS APPEAL BRANCH

Appeal No. C/845 /2005

Date 01/08/2008

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
SPICE COMMUNICATIONS PVT LTD
C-105, PHASE-VII, IND AREA, MOHALI (PUNJAB)
160055

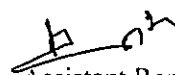
SPICE COMMUNICATIONS PVT LTD

Appellant

THE COMMISSIONER OF CUSTOMS, NEW DELHI

Vs
Respondent

I am directed to transmit herewith a certified copy of Final order No. C/267/08 dated 24.7.08
passed by the Tribunal under Section 129, (B) of the Customs Act, 1962 & Financial Act 1994 relating to Service Tax


Assistant Registrar

(Customs Appeal Branch)

Copy to :

1. Respondent

THE COMMISSIONER OF CUSTOMS, NEW DELHI
NEW CUSTOM HOUSE, NEAR IGI AIRPORT, NEW DELHI
110037

2. Adv. / Consult

MR. SANJAY GUPTA

CHARTERED ACCOUNTANT, KOTHI NO.280, SECTOR 37A, CHANDIGARH-160036

3. S.D.R.

4. J.C.D.R.

5. Bar association, CESTAT, New Delhi

6. M/s. Deeparchi Publications, M-93, Marg. 46, Saket, New Delhi 110017

7. M/s Centax Publications (P) Ltd., 1512-B, Bhishm Pitamah marg. Opp. ICICI Bank of Defence Colony, New Delhi -

8. Excise & Customs cases, B-37, Sector -1, NOIDA - 201301 Gautam Budh Nagar, (U.P.)

9. Raghuraman's 44-B, Regal Flat, Shipra Suncity, Indirapuram - 201010, Ghaziabad, DT, U.P.

10. Nidheshak publications, I.P.Estate, new Delhi

11. Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh, New Delhi - 110026

12. Commercial Laws of India Pvt Ltd Post Bag No. 1033, No.70(Old No. 88), Thyagaraya Road, T. Nagar, Chennai 60017

13. Taxindiaonline.com Pvt.Ltd, B-XI/8183, Vasant Kunj, New Delhi - 110070

14. Office Copy

15. Guard file


Assistant Registrar
(Customs Appeal Branch)

IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL, NEW DELHI
PRINCIPAL BENCH, NEW DELHI
COURT NO. II

Custom Appeal No. 845 of 2005

(Arising out of Order-in-Original No. CC(A)/276/ACU/Delhi-I/2005 dated 29.6.2005 passed by the Commissioner of Customs (Appeals), New Delhi)

For approval and signature

HON'BLE MR. S.S. KANG, VICE PRESIDENT
HON'BLE MR. RAKESH KUMAR, MEMBER (TECHNICAL)

1.	Whether Press Reporters may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982?	
2.	Whether it would be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	
3.	Whether their Lordships wish to see the fair copy of the order?	
4.	Whether order is to be circulated to the Departmental authorities.	

Spice Communications Pvt. Ltd.

Appellant

Vs.

CC, New Delhi

Respondent

Appearance:

None

-

For appellant

Shri Amit Jaun, DR

-

For respondent

CORAM:

HON'BLE MR. S.S. KANG, VICE PRESIDENT

HON'BLE MR. RAKESH KUMAR, MEMBER (TECHNICAL)

Date of Hearing: 24.7.2008

Final Order No. C/267/08 dated 24/7/08

Per S.S. Kang:

When the case was called none appeared on behalf of appellant in spite of notice. Copy of notice was also sent

Amr

to the Chartered Accountant of the appellant. In these circumstances, the appeal is dismissed for non-prosecution.

(Dictated & pronounced in open Court)

(S.S. KANG)
VICE PRESIDENT

(RAKESH KUMAR)
MEMBER (TECHNICAL)

RM